

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 25 of 1999

In

Original Application No. 1423 of 1998

Allahabad this the 28 day of July 1999

Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. S.L. Jain, Member (J)

State of U.P. through The Principal Secretary, Department of Home, Lucknow.

Applicant (Respondent No. 2 in O.A.1423 of 1998)

By Advocate Shri K.P. Singh

Versus

Harish Chandra Singh, aged about 42 years, I.P.S., Supdt. of Railway (Under Suspension), resident of M-18, Agra Cantt. Agra.

Respondent

(Applicant in O.A.1423/98)

By Advocate Shri K.P. Singh

O R D E R

By Hon'ble Mr. S.L. Jain, Member (J)

Per used the grounds of review.

2. A review cannot be made a vehicle for an appeal in disguise. The Supreme Court has held in Tungbhadrā Industries Ltd. Vs. State of Andhra Pradesh A.I.R. 1964 S.C.1372 that where without any elaborate argument one could point to the error and say here is a substantial point of law which stares one in the face, and there could reasonably be no two options entertained about it, a clear case of error apparent on the face of

2

the record would be made out. Here, however, we have only a lengthy repetition of old arguments. This obviously cannot warrant a review since the implication is that the impugned order requires reconsideration on merit. Accordingly, finding no merit, the R.A. is summarily dismissed.

SM
Member (J)

SM
Member (A)

/M.M./